

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Review Petition No. 41/RP/2022 in
Petition No. 159/TT/2021**

Subject	:	Petition seeking review of the order dated 25.6.2022 in Petition No. 159/TT/2021.
Date of Hearing	:	30.8.2023
Coram	:	Shri Jishnu Barua, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Haryana Vidyut Prasaran Nigam Limited (HVPNL)
Respondents	:	Power Grid Corporation of India Limited (PGCIL) & Others & 3 Others
Parties Present	:	Ms. Nikita Chouske, Advocate, HVPNL Shri Ankush Garg, HVPNL

Record of Proceedings

The Review Petitioner had filed Petition No.159/TT/2021 for the determination of tariff for the 2019-24 period in respect of seven inter-State transmission lines and the Commission, vide its order dated 25.6.2022, approved the tariff with respect to Asset-I only. The Commission in the said order rejected the determination of tariff with respect to Asset-II to Asset-VII. Accordingly, the present Review Petition is filed by the Review Petitioner for review of the impugned order regarding the disallowance of tariff for Asset-II to Asset-VII.

2. The learned counsel for the Review Petitioner submitted that the non-approval of tariff for Asset-II to Asset-VII is an apparent error. In response to a query of the Commission with regard to O&M Expenses of associated bays for Asset-I, learned counsel for the Review Petitioner submitted that they have no issues with the O&M Expenses for the transmission line of Asset-I. She further submitted that HVPNL is presently taking into consideration the useful life of Asset-I with associated bays as 25 years for the purpose O&M Expenses.

3. Learned counsel submitted that with respect to Asset-II, Asset-III, Asset-IV, and Asset-VII, there is no issue in the instant petition as the Review Petitioner has already filed a separate petition Petition No. 1/TT/2023 for the determination of tariff for 2014-19 period which is pending adjudication.



4. With regard to the determination of tariff for Asset-V and Asset-VI, the Commission observed that multiple LILOs on the existing transmission lines have been made by the Review Petitioner, initially at Baddi Sub-station in Himachal Pradesh and later on at Pinjore Sub-station in Haryana. Due to this, there is a deviation in the basic nature of the ISTS line which was earlier approved.

5. In response to a query of the Commission regarding the supply of power beyond the intra-State line, learned counsel for the Review Petitioner submitted that in relation to Asset-V and Asset-VI, the HVPNL portion is only from Pinjore up to the border of Haryana. With regard to the status of transmission assets in Himachal Pradesh, no reply has been filed by Himachal Pradesh Power Transmission Corporation Limited (HPPTCL). Learned counsel further submitted that power is flowing in all the transmission assets, and that all of them have been declared under commercial operations.

6. After hearing the learned counsel for the Review Petitioner, the Commission directed HVPNL to submit on affidavit the status of the LILO of the 2nd circuit of the Pinjore-Kunihar transmission line at the Baddi Sub-station in Himachal Pradesh and file its Written Submissions with advance copy to all the Respondents by 6.10.2023.

7. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

